



The Cochin University (Amendment) Act, 1974

Act 2 of 1974

Keyword(s):

Elected Members, Chancellor, University

Amendments appended: 26 of 1974, 6 of 1975, 27 of 1975

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THE COCHIN UNIVERSITY (AMENDMENT) ACT, 1974 [\[1\]](#)

(Act 2 of 1974)

An Act to amend the Cochin University Act, 1971.

Preamble.—WHEREAS it is expedient to amend the Cochin University Act, 1971, for the purpose hereinafter appearing;

BE it enacted in the Twenty-fifth Year of the Republic of India as follows:-

1. **Short title.**- This Act may be called the Cochin University (Amendment) Act, 1974.
2. **Amendment of section 56.**- In section 56 of the Cochin University Act, 1971 (30 of 1971) (hereinafter referred to as the principal Act), the following proviso shall be inserted at the end, namely:-

“Provided that if for any reason, the constitution of any of the authorities of the University in accordance with the provisions in Chapter IV of this Act cannot be done before the expiry of the period for which that authority is nominated under sub-section (2), the Chancellor may, by notification in the Gazette, extend the period of that authority for a further period not exceeding one year.”.

3. **Repeal and saving.**—(1) The Cochin University (Amendment) Ordinance, 1973 (19 of 1973), is hereby repealed.

(2). Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 6th day of December, 1973.

THE COCHIN UNIVESITY (SECOND AMENDMENT) ACT, 1974 [\[1\]](#)

(ACT 26 OF 1974)

An Act further to amend the Cochin University Act, 1971

Preamble.—WHEREAS it is expedient further to amend the Cochin University Act, 1971, for the purpose hereinafter appearing;

BE it enacted in the Twenty-fifth Year of the Republic of India as follows:-

1. *Short title and commencement.*—(1) This Act may be called the Cochin University (Second Amendment) Act, 1974.

(2) It shall come into force at once.

2. *Amendment of section 15.*—In section 15 of the Cochin University Act, 1971 (30 of 1971), in item (4) under the heading “ELECTED MEMBERS”, for the words “elected by the Legislative Assembly”, the words “elected by the Members of the Legislative Assembly” shall be substituted.

THE COCHIN UNIVERSITY (AMENDMENT) ACT, 1975 [\[1\]](#)

(Act 6 of 1975)

An Act further to amend the Cochin University Act, 1971

Preamble. —WHEREAS it is expedient further to amend the Cochin University Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Twenty-sixth Year of the Republic of India as follows. —

1Short title. —This Act may be called the Cochin University (Amendment) Act, 1975.

2Amendment of section 10. —In section 10 of the Cochin University Act, 1971 (30 of 1971) (hereinafter referred to as the principal Act), after sub-section (15), the following sub- section shall be inserted, namely: —

"(15A) In the event of a permanent vacancy occurring in the office of the Vice-Chancellor, the Chancellor shall make necessary arrangements for exercising the powers and performing the duties of the Vice-Chancellor pending appointment of a person as Vice-Chancellor."

3. Amendment of section 56. —In section 56 of principal Act, in the proviso to sub- section (2), for the words "one year", the words "one year and six months" shall be substituted.

4. Repeal and saving. —(1) The Cochin University (Third Amendment) Ordinance 1974 (18 of 1974), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 16th day of December, 1974.

THE COCHIN UNIVERSITY (SECOND AMENDMENT) ACT, 1975 [\[1\]](#)

(Act 27 of 1975)

An Act further to amend the Cochin University Act, 1971

Preamble. — WHEREAS it is expedient further to amend the Cochin University Act, 1971, for the purpose hereinafter appearing;

BE it enacted in the Twenty-sixth Year of the Republic of India as follows: —

1. *Short title.* — This Act may be called the Cochin University (Second Amendment) Act, 1975.

2. *Amendment of section 56.* — In section 56 of the Cochin University Act, 1971 (30 of 1971) (hereinafter referred to as the principal Act), in the proviso to sub-section (2), for the words "one year and six months", the words "two years and six months" shall be substituted.

3. *Repeal and saving.* — (1) The Cochin University (Second Amendment) Ordinance, 1975 (4 of 1975), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 19 th day of June 1975.